

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**SPECIAL BENCH**

**COURT-VI**

**Item No. 203  
IB-788/ND/2020**

**IN THE MATTER OF:  
Mrs. Parveen Chawla**

**...PETITIONER**

**Vs**

**M/s MCF Finlease Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 16.10.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational Creditor :Mr. Ritesh Singh, Advocate  
For the Respondent/Corporate Debtor :Mr. Alok Kumar with Mr. Somya  
Yadava & Ms. Drishti Harpalani,  
Advocates**

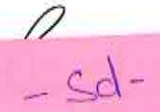
**ORDER**

The counsel for the petitioner/operational creditor is present but could not actively participate in the virtual hearing due to technical reasons. The counsel for the respondent Mr. Alok Kumar was present and he informed that he received email instruction from the client to appear in the matter today morning. Both the counsels are noted. Let this matter be listed after a week.

Post the matter to 28<sup>th</sup> October, 2020.



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**

(Annu)